

Maharashtra Devdasi System (Abolition) (Amendment) Act, 2013

22 OF 2013

[21 August 2013]

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An Act to amend the Maharashtra Devdasi System (Abolition) Act, 2005.

WHEREAS it is expedient to amendthe Maharashtra Devdasi System (Abolition) Act, 2005, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :-

1. Short title :-

This Act may be called the Maharashtra Devdasi System (Abolition) (Amendment) Act, 2013.

2. Amendment of section 5 of Mah. XXXIII of 2006 :-

In section 5 of the Maharashtra Devdasi System (Abolition) Act, 2005 (hereinafter referred to as "the principal Act"), in sub-section (2), for clause (a), the following clause shall be substituted, namely:-

" (a) a person, who is or has been a Judge not below the rank of a Selection Grade District Judge, to be appointed by the Government in consultation with the High Court, or a person who is or has been an officer not, below the rank of a Secretary to the Government, to

be appointed by the Government..... Chairman:".

3. Amendment of section 8 of Mah. XXXIII of 2006 :-

In section 8 of the principal Act, in sub-section (2), for clause (a), the following clause shall be substituted, namely:-

"(a) the Chief Judicial Magistrate or Additional Collector or Chief Executive Officer of the Zilla Parishad or the Superintendent of Police, of the District, or any of the Districts, for which a common District Committee is constituted, to be appointed by the Government..... Chairman;".